

ITEM NO.101
(Part-heard)

COURT NO.6

SECTION IIC

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 498/2012

SEENI NAINAR MOHAMMED

Appellant(s)

VERSUS

STATE TR.SUPDT.OF POLICE

Respondent(s)

(with appln. (s) for exemption from filing O.T. and bail and office report)

WITH Crl.A. No. 867/2012

(With appln.(s) for bail and exemption from filing O.T. and exemption from filing c/c of the impugned order and Office Report)

Date : 16/02/2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s) Mr. K. K. Mani, AOR
in Crl. 498/2012 Mr. S. Ansar Mohammed, Adv.
Mrs. T. Archana, Adv.

For Appellant Mr. M. Karpaga Vinayagam, Sr. Adv.
Nos. 1,3,4 & 5 Mr. S.I. Abdul Kalam Bagadur Sha, Adv.
In Crl. 867/2012 Mr. Syed Mahaboob, Adv.
Dr. S.K. Saamy, Adv.
Mr. T. R. B. Sivakumar, AOR

For Appellant Mr. Salman Khurshid, Sr. Adv.
No.2 in Crl.867/12 Mr. Abdul Kalam Bagadur Sha, Adv.
Mr. Antony Julian, Adv.

For Respondent(s) Mr. P.K. Dey, Adv.
Mr. Rajiv Nanda, Adv.
Mr. T.A. Khan, Adv.
Ms. Shreyasi Chakrabarty, Adv.
Mr. Manish, Adv.
Ms. Shilpi Dey, Adv.
Ms. Reena Rai, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. P.K. Dey, learned counsel appearing for the respondent-CBI resumed his arguments at 11.00 a.m. and concluded at 3.40 p.m.

Hearing concluded.

Judgment reserved.

Liberty is granted to the learned counsel appearing for the parties to file written submissions/supplementary written submissions within a period of three weeks from today.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master

Books cited:

By Mr. P.K. Dey, learned counsel

The Terrorist and Disruptive Activities (Prevention) Act, 1987
The Prevention of Corruption Act, 1988 (Sec. 19)
The Criminal Procedure Code, 1973 (Sec.465)
AIR 1948 Privy Council 82 (paras 9 & 12)
AIR 1954 SC 359 (Paras 6 & 8)
(1997) 8 SCC 732 (Paras 27, 29 & 31)
(2005) 11 SCC 600 (Para 16)
(2013) 8 SCC 119 (Paras 10 & 14)
(2009) 12 SCC 546
(2010) 10 SCC 259